

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY, NEW DELHI
(Appellate Jurisdiction)**

**APPEAL NO. 266 OF 2016 &
IA NO. 561 OF 2016**

Dated : 6th December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

PEL Power Ltd.

... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. Rahul Srivastava for

Ms. Suparna Srivastava for R.-2

ORDER

Admit. Issue notice. Mr. Sethu Ramalingam takes notice on behalf of Respondent No.1 and Mr. Rahul Srivastava takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply. They may file the same on or before 04.01.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 18.01.2017 after serving copy on the other side.

List the matter on **20.02.2017.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk